

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

9. IA-5785/2023 in C.P.(IB)/1009(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 16.04.2024

NAME OF THE PARTIES: Ajs Impex Private Limited  
Vs  
Nyka Steels Private Limited

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of  
NCLT, 2016

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**ORDER**

1. Counsel for the Applicant is present (VC).
2. **IA-5785/2023:** This is an Application filed by the RP seeking extension of CIRP period by 60 days w.e.f. 16.12.2023.
3. In view of the order passed in IA-1032/2024 extending the CIRP period for 74 days w.e.f. 16.12.2023, this IA is rendered infructuous. Hence, the same stands **dismissed** as infructuous.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)